

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)
IA No.858 of 2018 in
DFR No. 1699 of 2018

Dated: 17th July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical, Technical Member

In the matter of:

The South Indian Sugar Mills Association (Tamil Nadu) Appellant(s)
Vs.
Tamil Nadu Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Senthil Jagadeesan
Ms. Suriti C.

Counsel for the Respondent(s) : ---

ORDER
IA No.858 of 2018
(Delay in re-filing)

We have heard the learned counsel, Ms. Suriti C., appearing for the Appellant.

The learned counsel for the Appellant submitted that, there is delay of 10 days in re-filing the Appeal. Further, she submitted that, in the light of the submissions made and the reasoning given in the application, the delay has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in re-filing the Appeal may kindly be condoned and the instant application may kindly be allowed in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and after perusal of the reasoning given in the application explaining the delay in re-filing the Appeal, we find it satisfactory as sufficient

cause has been shown in the application. The same is accepted and the delay in re-filing the Appeal is condoned. IA is allowed.

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Issue notice to the Respondents returnable on 25.07.2018. Dasti, in addition, is also permitted.

Registry is directed to number the appeal and list the matter for admission on **25.07.2018**.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

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